

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.215- IA/463(AHM) 2024
In
CP(IB) 113 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Stressed Assets Stabilization Fund

.....Applicant

V/s

Skylead Chemicals Ltd

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Mandeep Singh Saluja, Advocate

For the Respondent

: Mr. Atul Sharma, Advocate for R-2

ORDER

IA/463(AHM) 2024

In pursuance to the notice issued by this Tribunal a service report has been filed by the applicant on 14.05.2024, vide inward diary No. D-4100. The same is taken on record. As per the service report affidavit notice upon the respondent / State Tax Department was delivered only today i.e. 14.05.2024 by Registered Post. However, service upon respondent no. 2 / erstwhile RP being chairman of the monitoring committee was delivered on 09.05.2024.

The service upon respondent No. 1 cannot be considered proper due service.

Learned Counsel for the applicant is directed to take a fresh step for service upon respondent No. 1 / State Tax Department as well as standing Counsel through Registered Post as well as an email and Dasti mode and file proof of service.

Re-list on 25.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)